CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

0.A.NO.2041/95 with 0.A.NO.2230/95



HON'BLE JUSTICE CHETTUR SANKARAN NAIR(J), CHAIRMAN HON'BLE SHRI R.K.AHOOJA, MEMBER(A)

New Delhi, this 19th day of September, 1996

O.A.NO.2041/95:
R.K.Kohli
Principal
Govt. Boys Sr. Secondary School
Adarsh Nagar
DELHI.
R/o C-572
Saraswati Vihar
NEW DELHI.
Applicant

(By Shri Lokesh Kumar, Advocate)

Vs.

- 1. Lt. Governor National Capital Territory of Delhi Raj Bhawan Rajpur Road Delhi.
- Secretary(Education)
 Government of National Capital
 Territory of Delhi
 Old Secretariat
 DELHI.
- 3. Director of Education
 Directorate of Education
 Government of National
 Capital Territory of Delhi
 Old Secretariat
 DELHI.
- 4. Deouty Director of Education
 (North-West)
 Directorate of Education
 N.C.T., Delhi
 Hakikat Nagar
 Kingsway Camp
 DELHI.
- 5. Shri B.Srivastava
 Education Officer
 Zone-IX, District North
 Directorate of Education
 Hakikat Nagar
 Kingsway Camp
 DELHI

Respondents

(By Shri Amresh Mathur, Advocate)

Cent d. . . . 2/-



O.A.NO.2230/95:

Shri Jai Narain Kaushik Vice Principal Govt. Boys Secondary School Pratap Nagar-II Delhi-7.

Applicant

(By Mrs. Meera Chhibber, Advocate)

Versus

- Lt. Governor Govt. of N.C.T. of Delhi Raj Niwas Raj Niwas Marg DELHI.
- 2. Chief Secretary Govt. of N.C.T. of Delhi. 5, Somnath Marg Delhi.
- 3. Secretary(Education) Govt. of N.C.T. of Delhi Old Secretariat Delhi.

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- 4. Joint Secretary(Education)
 Directorate of Education
 Govt. of N.C.T. of Delhi
 Old Secretariat
 Delhi.
- 5. Director of Education Directorate of Education Govt. of N.C.T. of Delhi Old Secretariat DELHI.
- 6. Dy. Director of Education
 (Dist: North)
 Directorate of Education
 Govt. of N.C.T. of Delhi
 Old Secretariat
 DELHI.
- 7. Shri Ajit Singh
 Administrative Officer
 (Estt._IV Branch)
 Govt. of N.C.T. of Delhi
 Old Secretariat
 DELHI.

Respondents

(By Shri Ajesh Luthra proxy of Ms. Jyotsna Kaushik, Advocate)

The applications having been heard on 19.9.1996, the Tribunal on the same day delivered the following:

Contd...3/-

ORDER



Chettur Sankaran Nair(J), Chairman

The facts as also the reliefs sought in these two cases are identical.

Principal in that order, seek a declaration that they are entitled to get extension of service for two years. We find that identical matters have been decided by this Tribunal. In O.A.No.661/96 a Bench of this Tribunal directed:

"to issue orders extending services of applicant for one year"

Likewise in O.A.ND.2246/95 another Division Bench directed:

order granting him such extension...

Consistent with the directions issued in these cases, we allow the applications and direct that the case of applicants be considered for extension of service, and appropriate orders passed within three weeks from today.

3. Original Applications are disposed of as f aforesaid. No costs.

Dated, the 19th September, 1996.

RICO(A) (R.K.AHODJA) MEMBER(A)

(CHETTUR SANKARAN NAIR(2))
CHAIRMAN

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